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SI.	Date on which presented	Estimates
No.	before the Cabinet	(Rs. in crores)
1.	09.04.2007	3566
2.	27.03.2008	6504
3.	03.10.2008	7862
4.	04.12.2008	7907
5.	08.05.2009	9599
6.	19.03.2010	10445
7.	Current/Approved Estimates	11687

(e) Does not arise.

## Purchases made during CWG

 $\dagger 1853.$  SHRI KAPTAN SINGH SOLANKI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details along with the cost of total purchases made by Government for Commonwealth Games;
- (b) the way, these items would be used by Government after Commonwealth Games;
- (c) whether Government has planned to auction the purchased items after the games; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) Ministry of Youth Affairs and Sports has not made any direct purchases for the Commonwealth Games, 2010.

(b) to (d) Do not arise.

## Multiple agencies for probing irregularities

1854. SHRI PIYUSH GOYAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the reasons for setting up of multiple agencies to probe irregularity committed by Organizing Committee of CWG;
  - (b) whether probe is likely to give concrete and definite results; and
  - (c) if so, the details thereof?

<sup>†</sup>Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) Government has appointed a High Level Committee under the Chairmanship of Shri V.K. Shunglu, Former Comptroller and Auditor General of India to look into the organizing and conduct of the Commonwealth Games, 2010 and also to draw lessons from it. Other agencies are looking into aspects of the organizing and conduct of Commonwealth Games-D2010 in accordance with their respective mandates. The Comptroller and Auditor General (CAG) has commenced audit of all games related projects and the expenditure of the Organizing Committee. The Central Vigilance Commission is examining complaints received in respect of the CWG-D2010. Other agencies, such as, Enforcement Directorate, Income Tax Department are also reported to be making investigations as per their mandate.

(b) and (c) Concrete and definite results will be known after the investigations by various agencies are completed and action taken, as warranted, under law.

## **National Sports Policy**

1855. SHRI N. BALAGANGA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government is considering to have a National Sports Policy;
- (b) if so, the details thereof;
- (c) the total fund allocation for sports in the country during the last three years, category-wise and year-wise; and
- (d) the details of the funds released and spent during the last three years, year-wise and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The Ministry of Youth Affairs and Sports has a National Sports Policy which was last modified in 2001. There is no proposal to replace the existing National Sports Policy of 2001. However, Government has taken a series of initiatives within the existing policy framework to promote mass participation and excellence in sports. These include guidelines for good governance of National Sports Federations; introduction of a national sports programme called 'Panchayat Yuva Krida Aur Khel Abhiyan' (PYKKA), which aims at providing all village, block and district panchayats and their equivalent with basic sports infrastructure in a phased manner. Emphasis has also been laid on the integration of sports and physical education in school curriculum through the Right to Education Act, which recognizes the role of sports in school education. With regard to the promotion of sporting excellence, liberal assistance is being extended for the training and preparation of elite athletes.